

"(i) after line 40, the following be inserted namely:—

(a) ceases to be a citizen of India;
or

(ii) the existing entries (a) to (d) be renumbered as entries (b) to (e) respectively." (2)

The motion was adopted

MR. DEPUTY-SPEAKER: We shall now take up Amendments made by Rajya Sabha.

(Interruptions)

MR. DEPUTY-SPEAKER: We shall now take up the amendments recommended by Rajya Sabha. I shall now put the main Amendment No. 1 to the vote of the House.

Amendment No. 1

Clause 4

The question is:

"That at page 4, after line 36, the following be inserted, namely:—

(4) the recommendations made by the committee constituted under sub-section (1) shall be binding for the purposes of appointments under this section." (1)

The motion was adopted

Amendment No. 2

Clause 7

MR. DEPUTY-SPEAKER: I shall now put the main Amendment No. 2 to the vote of the House.

The question is:—

That at page 5,—

(i) after line 40 the following be inserted, namely:—

(a) ceases to be a citizen of India;
or

(ii) the existing entries (a) to (d) be renumbered as entries (b) to (e) respectively." (2)

The motion was adopted

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. DEPUTY-SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted

(Interruptions)

22.37 1/2 hrs.

CONSTITUTION (SEVENTY-SECOND AMENDMENT) BILL, 1990

(Insertion of New Article 371 J and amendment of First and Fourth Schedules)

[English]

THE MINISTER OF HOME AFFAIRS

(SHRI MUFTI MOHAMMAD SAYEED): I
beg to move:

stands adjourned to re-assemble tomorrow
at 11 A.M.

"That the Bill further to amend the
Constitution of India, be taken into
consideration." (*Interruptions*)

22.38 hrs.

MR. DEPUTY-SPEAKER: The House

*The Lok Sabha then adjourned till Eleven
of the Clock on Friday, September 7,
1990/Bhadra 16, 1912 (Saka)*